in comparison to MSP, he/she is free to sell his/her produce in open market. No such instance regarding procurement of Fair Average Quality (FAQ) stocks by private players below MSP in the mandies has been reported.

To give special focus to increase the spread of MSP operation in some states, private players for procurement of paddy/rice were engaged in Jharkhand, West Bengal and Uttar Pradesh during KMS 2015-16 to KMS 2017-18.

Further, in order to ensure remunerative prices to farmers for their produce, pilot of Private Procurement and Stockist Scheme (PPSS) has been launched under Pradhan Mantri Annadata Aay SanraksHan Abhiyan' (PM-AASHA). Under this scheme, oilseeds producing states will have the option to roll out PPSS on pilot basis in district/selected Agricultural Produce Market Committee (APMC) of district involving the participation of private stockist. The Department of Agriculture, Cooperation and Farmers Welfare (DAC&FW), Ministry of Agriculture & Farmers Welfare is implementing the PPSS scheme for procurement of oilseeds.

(c) There are set guidelines prescribed by Government of India for private players engaged by FCI for procurement of paddy. The private players so engaged procure paddy at MSP declared by Government of India.

Implementation of Consumer Protection Act, 2019

†723. DR AMAR PATNAIK:

SHRI DEREK O' BRIEN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Consumer Protection Act, 2019 is in force and has been implemented;
 - (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Consumer Disputes Resolution Commissions are issuing orders under the provisions of the new Act; and

[†]Original notice of the question was received in Hindi.

(d) the status and details of implementation of the rules and regulations under the new Act?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) to (d) The Consumer Protection Act, 2019 has been notified on 9Ih August, 2019. The draft of the various rules and regulations have been uploaded on the website of the Department for stakeholders' consultation. The Consumer Disputes Redressal Commissions will be issuing orders under the provisions of the new Act, once the new Act comes into operation.

E-commerce guidelines for consumers

†724. SHRI DEREK O' BRIEN:

Written Answers to

DR. AMAR PATNAIK:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government is in the process of drafting new rules and/or guidelines to regulate e-commerce in the interest of consumers;
 - (b) if so, the details and salient features thereof;
- (c) whether Government has held consultations with stakeholders in this regard; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO): (a) Yes, Sir.

(b) to (d) The Government has drafted new rules to regulate e-commerce. The draft rules have been uploaded on the Department's website for stakeholders' consultation. The sailent features of the draft e-commerce rules are focussed towards protecting the interests of the consumers before, during and after purchase from e-commerce companies.

[†]Original notice of the question was received in Hindi.